

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 42/2024/EZ

Bimal Hembram & Anr.-----Applicant(s)

Versus

State of Odisha & Ors. ----- Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 05 State
Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar
Date: 02/09/2024

Shri Apurba Ghosh
Advocate for Respondent No.05
(SEIAA), Odisha
C/o Partha Sarathi Shamajder
25/D Baderaipur Road
P:O Jadavpur, Kolkata -700032
Email-apu7law@gmail.com
Phone No.9476239442

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 42/2024/EZ

Bimal Hembram & Anr.-----Applicant(s)

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Affidavit on Behalf of the Opposite Party/Respondent No. 05 State
Environment Impact Assessment Authority (SEIAA), Odisha

1. Shri Prem Kumar Jha, IFS, son of late Dr. Harihar Jha aged 56 years, at present working as Director Environment-cum-Special Secretary to Govt. in Forest, Environment & Climate Change Department and Member Secretary, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opp. Party No.05 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application order dated. 29.04.2024 & 15.07.2024 and understood the contents and purport thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not specifically dealt with in the present affidavit shall be construed as denied.



Pradeep Kumar Nayak
Environmental Scientist
SEIAA, Odisha

4. That, in reply to the averments made in the Para-01 and Para-2 of O.A., the deponent humbly submits that this deponent has no comments to offer.
5. That, in reply to the averments made in the Para-03 to Para-05 of O.A., the deponent humbly submits the following:
- (i). Initially, the Project Proponent (PP) Sri Nilambar Mishra (Authorized Signatory) of M/s. My Homes Industries Pvt. Ltd. had submitted Terms of Reference (ToR) proposal to SEIAA, Odisha vide application No. SIA/OR/IND/66782/2021 dated 25.10.2021 for proposed Cement Grinding Unit of capacity-3.0 MTPA (1.5 MTPA in Phase-1 & 1.5 MTPA in Phase-2) at Village-Byree, Tahasil-Darpan, Dist-Jajpur, Odisha. During scrutiny, the Authority SEIAA has sought clarification from PP in respect to status of land of the proposed project and the location to nearest distance of the sanctuary and adjacent Reserve Forest. Accordingly, the clarification letter was issue to the PP vide letter no. 3311/SEIAA dated 08.10.2021. On reply of our letter dated 08.10.2021, the Additional District Magistrate, Revenue, Jajpur vide his letter no. 15767 dated 01.12.2021 and the Divisional Forest Officer (DFO), Cuttack vide his letter no. 6070/5F dated 14.09.2022 has clarified that the proposed land is not coming under DLC forest land and also not coming in Eco-Sensitive Zone of nearest Kapilash Wildlife Sanctuary. The copy of



Pradip Kumar Nayak
Environmental Scientist
SEIAA, Odisha

our clarification letter and its reply is attached in **Annexure-I.**

- (ii). After recommendation of State Level Expert Appraisal Committee (SEAC), the ToR has been issued vide letter 3701/SEIAA dated 27.12.2021 for EIA studies along with Public Hearing. Copy of ToR letter is attached in **Annexure-II.**
- (iii). After completion of EIA studies and Public Hearing based on the ToR, the PP had again submitted Environmental Clearance (EC) application to SEIAA, Odisha vide application no. SIA/OR/IND1/406696/2022 dated 16.11.2022 for the said project. The proposal was placed in SEAC meeting held on 27.03.2023 for appraisal, the SEAC recommended the proposal for grant of Environmental Clearance valid for 10 years with stipulated conditions in addition to specific conditions.
- (iv). After SEAC recommendation again, the proposal was placed in the 117th meeting of SEIAA, Odisha held on 02.05.2023 & 03.05.2023 and the Authority observed the following: -
- a) The Authority perused the EIA & EMP report submitted by PP and observed that the mitigation measure mentioned in respect of emission, fugitive emission, stack emission, noise, land, water is not site specific. The PP is required to submit site specific EIA & EMP based on the location specific conditions.
 - b) The budgetary allocation under action plan for uses raised during public hearing has been done on adhoc manner without mention of any physical



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attributes of the proposal. The public hearing action plan must contain specific intervention with both physical and financial parameters which can be monitored and verified.

- c) Detail plan needs to be submitted for transportation of raw materials i.e. Clinker from Telegana, Gypsum from Vizag & Paradeep, Fly Ash & BF Slag from Kaling Nagar Tata Steel and Coal from Talcher along with pollution abatement measures to be undertaken by PP. The project envisaged about 300 trips/day truck of cement will be transport by road. The PP needs to explain why railway is not proposed for this project.
- d) The PP is required to furnish point wise response to the issues mentioned in the complaint petition dated 19.12.2022 received by SEIAA, Odisha against the proposed project.

After detailed deliberation in the matter, the Authority decided to defer the proposal till the PP submits the above information.

- (v). The proposal was placed in the 120th meeting of SEIAA held on 24.052023 and the Authority perused the reply of PP dated 22.05.2023 and decided the following: -

- a) The PP should submit an undertaking that both the raw material and finished products of cement will be transported by road and rail i.e. 50% by road and 50% by rail for 1st year. The transportation by rail should not be less than 90% of the traffic (inward and outward put together) from 2nd year onwards.



Pradeept Kumar Nayak
Environmental Scientist
SEIAA, Odisha

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- b) The District Authority, Jajpur shall set up a Public Grievance mechanism at the local level to address environmental issues concerning the proposed cement grinding unit.
- c) EC is granted subject to submission of above undertaking at para-1 above. Accordingly, the PP had submitted its reply dated 03.06.2023 with mentioned that transportation by road had been proposed in proposal and accordingly ToR was issued by SEAC and SEIAA considering the proposal as B1 category thereby undergoing public hearing. The condition for 90% transportation of inward & outward raw & finished product is for B2 Category as per O.M. dated 24.12.2013 of MoEF & CC, Govt. of India. Since, the proposal has already gone for public hearing, the PP has submitted that desired undertaking is not applicable to this project. The PP has requested to consider the proposal as B1 category.

- (vi). Finally, the proposal was placed in 122nd meeting of SEIAA, Odisha held on 08.06.2023, 09.06.2023 & 12.06.2023 and the Authority perused the reply dated 03.06.2023 of PP mentioning that since, they had undergone through a public hearing process meant for Category B1 project for cement plant, the undertaking for 90% of material transportation through rail is not applicable to them. The Authority also perused the grievance petition dated 19.12.2022 & the EIA/EMP report for the project. In a similar project of 3.0MTPA capacity, SEIAA has granted EC with the following



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Environmental Scientist
SEIAA, Odisha



condition. "The production operation shall not commence until railway line is laid upto the factory site and rakes are provided by the railways for transport of all raw material and about 60% of the final produce to and from the factory, respectively. This is being stipulated so as to minimize the impact on surrounding environment in shape of dust and particulate matter arising out of transportation by road. Only about 40% of the cement produced may be transported from the factory site by road for meeting the local demand. Raw material transportation to the factory site by road shall not be resorted to" The Authority decided to grant EC for the project with the same condition for transportation of cement plant along with general & specific condition as recommended by SEAC. Accordingly, the SEIAA, Odisha vide EC Identification No.- EC23B009OR194706 dated 23.06.2023 has issued Environmental Clearance (EC) for proposed setting up of Cement Grinding Unit of capacity-3.0 MTPA (1.5 MTPA in Phase-1 & 1.5 MTPA in Phase-2) at Village-Byree, Tahasil-Darpan, Dist-Jajpur, Odisha in favour of M/s. My Homes Industries Pvt. Ltd. for a period of 10 years. A copy of the same is attached in **Annexure-III**.



- (vii). Further, after recommendation of SEAC in its meeting held on 24.07.2023, the corrigendum of EC for the said project was issued by SEIAA, Odisha on 24.07.2023 in respect to amendment of EC conditions

Pradip Kumar Nayak
 Environmental Scientist
 SEIAA, Odisha



no. A(ii) and the copy of corrigendum of EC letter is attached in **Annexure-IV**.

- (viii). As per ToR conditions, the National Accreditation Board for Education and Training (NABET) consultant M/s Visiontek Consultancy Services Pvt. Ltd. Bhubaneswar has done Environmental Impact Assessment (EIA) studies and accordingly prepared Environmental Management Plan (EMP) for this project and that was apprised by SEAC in its meeting held on 23.12.2023.
6. That, in reply to the averments made in the Para-06 and Para-10 of O.A., the deponent humbly submits that the DFO, Cuttack has clarified that the proposed land is not coming under DLC forest land not in Eco-sensitive zone of Kapilash Wildlife Sanctuary and the details are mentioned point no. 5 (i) above.
7. That, in reply to the averments made in the Para-11 and Para-39 of O.A., the deponent humbly submits that this deponent has no comments to offer.
8. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.


Pradhept Kumar Nayak
Environmental Scientist
SEIAA, Odisha





9. That the deponent reserves the right to file further affidavit as and when necessary.

Identified by


02-09-2024
Advocate



Deponent

MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar

VERIFICATION

Verified at Bhubaneswar on this day of 02-09-2024 that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

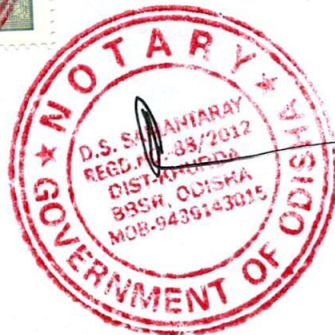
Date: 02-09-2024




Deponent

MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar

SWORN BEFORE ME




02-09-2024

DUSASAN SAMANTARY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015

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**State Environment Impact Assessment Authority, (SEIAA),
Odisha**

5RF-2/1, Unit – IX, Bhubaneswar – 751022, Tel: 0674-2541029

No. 3311/SEIAA

Dt. 08.10.2021

File No. SIA/OR/IND/66782/2021

To

Deputy General Manager,
My Home Industries Pvt. Ltd.
Archid Central, 2nd Floor,
Plot No. 315, District Centre,
Chandrasekharpur, Bhubaneswar -751016

Sub: Proposal of My Home Industries Private Limited for EC of proposed Installation of Cement Grinding Unit of 3.0 MTPA capacity (1.5 MTPA in phase-1 & 1.5 MTPA in phase-2) at Village- Byree, Tahasil-Darpan, District – Jajpur – Clarification reg.

Sir,

In inviting a reference to the above cited subject, I am directed to say that the matter was placed in the meeting of SEIAA held on dated 21.09.2021 for consideration. The Authority deliberated the matter and decided that the project proponent shall submit a proper map of the project site showing therein the location and distance of the Sanctuary, and adjacent Reserve Forest; and ask for verification of the status of the land from DLC report from the DFO.

Therefore, you are requested to comply the above observations / clarification sought by the Authority for further consideration of the proposal.

Yours faithfully,

D. Nayal
Environmental Engineer

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ORIGINAL

10792201699



[Signature]
Registering Officer
Barchana

Certified that D.S.D Rs = 14,60,778/- and penalty - 10% total Rs = 14,60,788/- Rupees (Fourteen lakh sixty thousand seven hundred eighty eight) only has been realised vide this office serial No - 86/2022. Dt - 27-9-2022

Fees paid S.R. Cum *[Signature]* Barchana



[Signature]
Addl. Land Officer
IDCO, Jaipur
Addl. Land Officer
IDCO, Jaipur Road Division



[Signature]
Authorized Signatory
Sanjeev Gupta
Odisha Grinding Unit
of My Home
Industries Private Ltd



A/c 584311 - 0
378000
584681

Authorized Signatory
[Signature]
Sanjeev Gupta
Odisha Grinding Unit
of My Home
Industries Private Ltd

AGREEMENT

An Agreement made at SR, Barchana the 26th day of September, 2022.

BETWEEN

THE ODISHA INDUSTRIAL INFRASTRUCTURE DEVELOPMENT CORPORATION, a corporation constituted and operated by the State of Odisha under the Odisha Industrial Infrastructure Development Corporation Act, 1980 (Odisha Act 1 of 1980) and having its Head Office at IDCO Tower, Janpath, Bhubaneswar, Odisha, Pin - 751022, represented through Authorized Representative, Sri Jitendriya Dash, ORS, Additional Land Officer, Jaipur Road Division, District - Jaipur, Odisha (hereinafter called as the "Licensor" / "Grantor", which expression shall unless the context does not so admit, include its successors and assignees) of the One Part

[Signature]
Addl. Land Officer
IDCO, Jaipur

AND

M/S. My Homes Industries Private Limited, a Company incorporated under the Companies Act, 1956 (Act 1 of 1956) having its Registered Office at 3rd Block, 9th Floor, My Home Hub, Madhapur, Hyderabad - 500081 Telengana, represented through its Senior Vice President (Marketing) - Sri Sanjeev Gupta, aged about 55 years, son of Late S.P. Gupta resident of Flat No. 3B, Plot No-180, N-2, IRC Village, Nayapalli, Bhubaneswar-751015, District - Khordha, Odisha, Permanent Address same as present address, who has been authorised to execute the title deeds, agreements, deeds of contract either for creation or relinquishment of any right, title or interest for and on behalf of the Company (hereinafter called the "Licensee/Licensees" which expression, unless there is anything repugnant to the context shall include its administrators, successors, legal representative and assignees) of the **OTHER PART.**

WHEREAS the Licensee / Licensees has / have applied to the Licensor / Grantor for the grant to him/them/her/it of a lease of the land and premises here in after described, which the Grantor / Licensor has agreed to grant to him upon certain terms and conditions vide allotment letter No. HO/P&A/LA-E-6516/2014/12804 dated.21.05.2022 for an area of Ac 52.630 in village namely Byree under Darpani Tahasil in the District of Jajpur.

AND WHEREAS before signing this Agreement, the Licensee / Licensees has / have already paid a sum of Rs.2,92,15,550/- (Rupees Two crores ninety two lakhs fifteen

Authorised Signatory
Sanjeev Gupta
Odisha Grihding Unit
of My Home
Industries Private Ltd

Addl. Land Officer
IDCO, Jaipur Road Division

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thousand five hundred fifty only) including Rs. 2,56,52,809.00 towards Land Cost calculated at the rate of Rs.4,87,418/- per acre, Rs. 25,65,334.00 towards 10% IDCO administrative charges, Rs.4,48,938.00 towards Annual Rent @ 1.75% of land cost, Rs. 5000/- towards Processing fees and Rs.5,43,469.00 towards GST @ 18% on 10% IDCO Administrative charges, Annual Rent, and Processing Fees.

NOW IT IS HEREBY MUTUALLY AGREED as follows: -

1. During the moratorium period of **three years** in case of Micro, Small or Medium industries and **five years** in case of Large industries from the date hereof the Licensee / licensees shall have license and authority only to enter upon the piece of land described in the schedule hereunder written and delineated on the plan annexed hereto and for the purpose of building and executing works for the implementation of the project, there on as herein after provided and for no other purpose what so ever and until the grant of such Lease as is hereinafter referred to the Licensee / Licensees shall be deemed to be a bare Licensee only of the premises at the same rent and subject to the same terms as if the Lease had been actually executed.
2. Nothing in these presents contained shall be construed as a demise in law of the said land hereby agreed to be demised or any part thereof so as to give to the Licensee / Licensees any legal interest therein until the lease hereby contemplated to be executed and registered but the

Authorised Signatory
Sanjay Gupta
 Odisha Grinding Unit
 of My Home
 Industries Private Ltd

[Signature]
 Addl. Land Officer
 MCO, Jaipur Road Division

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Licensee / Licensees shall only have a licence to enter upon the said land for the purpose of performing this Agreement. However, the Licensor shall permit the Licensee the use and occupation of the Licensed Premises during the period of License herein created without any hindrance / eviction interruption and / or disturbance, claim or demand whatsoever by the Licensor or any person claiming under or in trust for the Licensor, save and except in the event of termination or prior determination under clause - 5 below.

3. The Licensee / Licensees hereby agrees / agree to observe and perform the following stipulations that is to say: -

- a) That the Licensee / Licensees shall take possession of the property on "as is where basis is". No further demand shall be made to the Licensor for any improvement and / or development of the land whatsoever.
- b) That the Licensee / Licensees may, at its own cost, put up two sign-boards indicating its name, on the exterior of the Licensed Premises, provided that the dimensions and exact location of such sign boards shall be intimated, in advance, to the Licensor for its approval and that such approval should be obtained, in writing, Provided However, that such approval shall not be unreasonably withheld. Such signboards should not cause any damage to the facade of the Licensed Premises and shall not contravene any local laws or regulations.

Authorised Signatory
Sanjay Gupta
 Odisha Grinding Unit
 of My Home
 Industries Private Ltd

[Signature]
 Addl. Lead Officer
 HCO, Jaipur Road Division

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- c) That the said plot of land shall be fenced during construction by the Licensee / Licensees at his / their / its expense in every respect.
- d) That no work shall be commenced which infringes any of the Building Regulations set out by the Appropriate Authority, Governed by Govt. of Odisha until the said plans and elevations shall have been so approved as aforesaid and thereafter he / they / it shall not make any alterations or additions there to unless such alterations and additions shall have been previously, in like manner, approved.
- e) That the Licensee / Licensees shall have to start civil construction on the allotted property within six months from the date of possession and commence commercial production within three / five years from the date of handing over of possession. The extension of implementation up to one year may be allowed without imposition of penalty provided the Licensor is convinced that the delay is not due to the fault of the Licensee. However, penalty at the rate of 1 % of prevailing land cost of the industrial estate shall be imposed beyond the approved implementation period at the discretion of the Licensor.
- f) That the Licensee / Licensees shall be responsible for complying with all pertinent bye- laws, rules and regulations for the time being in force in respect of the changes made by the Licensee inside the Licensed

Authorised Signatory
Sanjeev Gupta
 Odisha Grinding Unit
 of My Home
 Industries Private Ltd

[Signature]
 Addl. Land Officer
 WCO, Jaipur Road Division

premises as the Licensee may deem fit for full enjoyment of the Licensed Premises.

- g) That the Licensee / Licensees will pay all rates, taxes, charges, claims and outgoings chargeable against an owner or occupier in respect of the said land and any building erected thereon.
- h) That the Licensee / Licensees agrees / agree and admits its liability to pay any such further sum or sums towards premium of the demised land demanded by the Licensor consequent upon the Licensor being required to pay more towards the compensation arising out of any law or order of any competent Court. The Licensee agrees and undertakes to reimburse the Licensor towards payment of higher compensation as may be assessed.
- i) That the Licensee/Licensees shall from time to time pay to the Licensor such recurring fees in the nature of service or other charges as may be prescribed by the Government of Odisha under the Odisha Industrial Infrastructure Development Corporation Act, 1980 and the Rules framed thereunder.
- j) That the Licensee will keep the Licensor indemnified against any and all claims for damage which may be caused to any adjoining buildings or other premises by such building or in consequence of the execution of the aforesaid works and also against all payments whatsoever which during the progress of the work may become payable or be demanded by the Municipality or

Authorised Signatory
Ranjana Gupta
Odisha Gridding Unit
of My Home
Industries Private Ltd

[Signature]
Addl. Land Officer
IDCO, Jaipur Road Division

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any local authority in respect of the said works or of anything done under the authority herein contained.

- k) That the Licensee / Licensees shall observe and conform to all rules, regulations and bye-laws of the Local Authority concerned or any other statutory regulation in any way relating to public health and sanitation in force for the time being and shall provide sufficient latrine accommodation and other sanitary arrangement for the labourers and workmen employed during the construction of the buildings on the said land in order to keep the said land and its surroundings clean and in good condition to the entire satisfaction of the Divisional Head, IDCO and shall not, without the consent in writing of the Divisional Head, IDCO permit any labourers or workmen to reside upon the said land and in the event of such consent being given shall comply strictly with the terms thereof.
- l) That the Licensee / Licensees will not make any excavation upon any part of the said land nor remove any stone, earth, or other material there from except so far as may, in the opinion of the officer authorised by the Grantor / Licensor, be necessary for the purpose of forming the foundations of the building and compound walls and executing the works authorised by this Agreement.
- m) That the Licensee / Licensees will not directly or indirectly transfer, assign, sell, encumber or parts with his / their / its interest under or the benefit of this

Authorised Signatory
Sanyasir Gupta
 Odisha Grinding Unit
 of My Home
 Industries Private Ltd

[Signature]
 Addl. Land Officer
 IDCO, Jajpur Road Division

Agreement or any part thereof in any manner whatsoever without the previous consent in writing of the Corporation / Licensor. However, in case of the Licensee is desirous of creation of charge / interest in favour of any Banking or Non-Banking Financial Company for financial assistance for the purpose of grant of license, the same may be executed with prior consent of the Licensor in the format and procedure mentioned under the regulations and rules of the Licensor. In this event also, it is hereby clarified that at no point of time the Licensee per se gets any interest over the demised premises of the License.

- n) That the Licensee / Licensees shall not at any time do, cause or permit any nuisance in or upon the said land and in particular shall not use or permit the said land to be used for any industry other than the purpose for which the land is allotted.
- o) That the Licensee / Licensees shall at own cost construct and maintain an access road leading from the Estate road to the said land in strict accordance with the specifications and details prescribed by the Divisional Head concerned.
- p) That the Licensee / Licensees shall always be liable to make good the exterior and structure of the Licensed Premises including walls, drainage and roof by carrying out necessary repairs or renovations within its statutory common duty of care.

Authorised Signatory
Sanjay Gupta
Opisha Grinding Unit
of My Home
Industries Private Ltd

[Signature]
Addl. Land Officer
IDCO, Jaipur Road Division

- q) That in employing skilled and unskilled labour the Licensee / Licensees shall give first preference to the persons who are able-bodied and whose lands are acquired for the purpose of the said industrial area.
 - r) That the Licensee / Licensees hereby agrees / agree to bear all charges to be paid to the power supply company for making the power available to the Licensee in terms of these presents and for consumption of the electric power by the Licensee.
4. That the Licensor hereby agrees to observe and perform the following stipulations that is to say:
- a) The Licensor shall not be liable to the Licensee, its Directors, officers, employees, servants, agents, invitees, visitors, customers or any other person using or at any time being upon the Licensed Premises or any personal injury, damage, loss or inconvenience howsoever or whatsoever caused to them or to any goods or chattels brought by any person upon the Licensed Premises it being the intention of and agreed to between the Parties that the Licensee and other persons using the Licensed Premises shall use the same solely at the risk of the Licensee, provided that, such injury, damage, loss or inconvenience is not caused by the negligence of the Licensor, its employees or agents.
 - b) The Licensor further agrees that as soon as the Divisional Head / Land Officer / authorized officer of IDCO certifies on the completion of factory building and on commencement of commercial production in

Authorized Signatory
Sanjay Gupta
 Odisha Grinding Unit
 of My Home
 Industries Private Ltd

Sanjay
 Addl. Land Officer
 IDCO, Joint Plant Division

accordance with the terms hereof and if the Licensee/Licensees shall have observed all the stipulations and conditions herein before contained, the Licensor will grant and the Licensee / Licensees will accept a lease (which shall be executed by the parties in duplicate) of the said land and the factory building erected thereon for a term of **75 (Seventy Five)** years or for the balance lease period, from the date of handing over possession.

- c) The Lease shall be prepared in duplicate in accordance with form of Lease of Licensor with such modification and conditions there to as may be agreed upon and all costs, charges and expenses of and incidental to the execution of Agreement and its duplicate, also the lease and its duplicate shall be borne and paid by the Licensee/Licensees alone.

5. Termination, post-termination obligations

Either Party ("non-defaulting party") shall be entitled to terminate this Agreement in the event of the other party ("defaulting party") committing a material breach of the terms, conditions and covenants contained in this Agreement to be observed and performed by the defaulting party by giving 30 days advance notice in writing and if the defaulting party rectifies the breach and informs the non-defaulting party in writing about the same within the said period of 30 (thirty) days then the notice will cease to be effective.

Authorised Signatory
Deepa K. Gupta
 Odisha Grinding Unit
 of My Home
 Industries Private Ltd

Deepa K. Gupta
 Addl. Land Officer
 IDCO, Jaipur (R&D) Division

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However, if the defaulting party is unable to rectify the breach within the period of 30 days, then this Agreement shall, at the option of the non-defaulting party, stand terminated.

6. Notices:

All notices or other communications required or permitted to be given under this Agreement shall be in writing and shall be either delivered personally or sent by mail, at the following addresses of the Parties:

- a) To the Licensor at its Registered / Head office mentioned herein, and
- b) To the Licensee at
 - i. The Licensed Premises and
 - ii. Its registered office

Notice shall be deemed to be given on the seventh business day after such notice is mailed, if sent by registered mail. Any notice shall commence on the day such notice is deemed to be given.

A Party may change its address for purposes hereof by notice to the other Party.

7. Force Majeure:

Neither Party shall be liable to the other Party for failure to perform its obligations hereunder due to the occurrence of any event beyond the control of such Party and affecting its performance including, without limitation, governmental regulations, orders, administrative requests, rulings or

Authorised Signatory
Jayesh Gupta
 Odisha Mining Unit
 of Indian Private Ltd
 Industries

Addl. Secy. Officer
[Signature]
 IDCO, Jalpur

orders, acts of God, war, war-like hostilities, civil commotion, riots, epidemics, or any other similar cause or causes.

8. Governing Law:

It is declared and confirmed by the Parties hereto that what is recorded in this Agreement reflects the true intention of the Parties and neither Parties shall contend to the contrary. This Agreement shall be governed and construed in accordance with the laws of India.

9. Costs for Registration:

All costs and expenses for preparation, execution and registration of this agreement/licence shall be borne by the Licensee.

10. Should there be any conflict between the terms contained in this Agreement and the term contained in the IDCO Act / IDCO Land Regulations hereunder - written the latter shall prevail.

11. For the purpose of this Agreement, to lease the expression Chairman-cum-Managing Director, IDCO shall include the Managing Director / the Land Officer / Divisional Head or any other authorised Officer of the Licensor.

Authorized Signatory
Aptt. Jai Singh
a Grinding Unit
of My Home
Indu

Officer
ad Division
Addl. Land
IDCO, Jaipur

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LAND SCHEDULE

Name of the Village : Dyree
 Name of the P.S. & No. : Badachana No.1041
 Name of the Tahasil : Darpan
 Name of the District : Jajpur

Govt. Land

Sl No	Khata No	Plot No	Total Area (In Ac.)	Allotted area (in Ac.)	Kissam
1	1298	4368(P)	90.00	52.630	Patita
		Total.	90.00	52.630	

Authorised Signatory
Sanjeev Gupta
 Odisha Grinding Unit
 of My Home
 Industries Private Ltd

IN WITNESSES WHEREOF, We, (1) Shri Jitendriya Dash, ORS, Additional Land Officer, Jajpur Road Division, Jajpur of the Odisha Industrial Infrastructure Development Corporation (IDCO), the Licensor and (2) Sri Sanjeev Gupta, Senior Vice President (Marketing), the Authorized Signatory of M/S. My Homes Industries Private Limited, the Licensee; have set their respective hands and Seals on the day, month and year first above written.

Jitendriya Dash
 Addl. Land Officer
 IDCO, Jajpur Road Division

W-1
Baladev Dash
G/O Khajendra Dash
R-9. IDCO

Jitendriya Dash
 Addl. Land Officer
 IDCO, Jajpur Road Division

W-2
Nilamban Mishra
S/o. Bata Krishna Mishra
My Home Industries Pvt. Ltd.
Sector-S, Plot no-60,
Nilambargha, espur
BBSR-75102)

Authorised Signatory
Sanjeev Gupta
 Odisha Grinding Unit
 of My Home
 Industries Private Ltd

Witnesses:

1. Basudev Sahu
S/o K. Rajendra Sahu
2. R. G. IDCO

Addl. Land Officer
IDCO, Jaipur Road Division

Seal & Signature of the
Grantor / Licensor

1. Nilambar Mishra
My Home Industries Pvt Ltd.
S/o. Beta Krishna Mishra
2. Sector - 5, Plot No - 60
Niladhar Nagar -
CSPW, BBSR. 751021

Authorised Signatory

Odisha Grinding Unit
of My Home
Industries Private Ltd

Seal & Signature of the Licensee

~~24~~**COLLECTORATE, JAJPUR**

Ph 06728-222001(O) 222330(R) Fax -222087

E-mail: dm-jajpu@nic.in. web site: www.jajpur.nic.in

[Record Room]

Letter No: 15867 /Date: 01.12.2021

To

The Director (Tech)
My Home Industries Pvt. Ltd

Sub: Issuance of certified copies for Hal-Sabik co-relation in respect of Mouza- Byree under Darpan Tahasil.

Ref.: Your office letter No. 7 / dt..30.11.2021

Sir,

With reference to the letters on the subject cited above, I am to intimate that Hal-Sabik kisam of following schedule Govt. land has been verified as per the available Record of District Record room, Jajpur.

SL. No	Hal Khata No.	Hal Plot No.	Kisam	Sabik Khata No.	Sabik Plot No.	Kisam
1	1298	4367	Patita	2024	5593	Patita
2		4368	Patita		3854	Patita
3		4591	Sarada.III		5354	Sarada.III
4		4596	Sarada.II		5255	Sarada.II
5		4600	Patita		4006	Sarada.III
6		4601	Patita		4007	Sarada.III
7		4629	Patita		4024	Patita

This is for your kind information.

Yours faithfully,

Additional District Magistrate, Revenue

Addl. District Magistrate (REV)
Jajpur



OFFICE OF THE DIVISIONAL FOREST OFFICER: CUTTACK FOREST DIVISION
AT:- GHATAKULA, NUAPADA, CUTTACK 753010

Tel:- 0671-2957611 FAX:- 0671-2347611 Email:- dfo.cuttack@odisha.gov.in

No 6070 /5F (Forest Diversion) /2021

Dated, Cuttack the 14 th September, 2022

To

The Member Secretary,
State Environment Impact Assessment Authority (SEIAA),
Odisha,
Qr. No. 5RF-2/1, Unit-IX,
Bhubaneswar - 751022

Sub: - Proposal of My Home Industries Private Limited for EC of proposed installation of Cement Grinding Unit of 3.0 MTPA capacity (1.5 MTPA in phase-1 & 1.5 MTPA in phase-2) at village-Byree, Tahasil- Darpan, District-Jajpur.

Ref: - Your office Letter No. 3311/SEIAA dt. 08.10.2021.

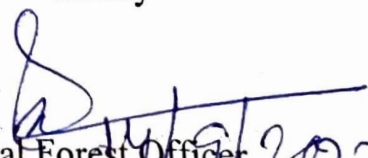
Sir

With reference to the letter cited above on the captioned subject, it is to inform you that, the land schedule of 'My Home Industries Private Limited' having Khata no.1298 and plot no.4367, 4368(p), 4368(p), 4600(p), 4601(p), 4629(p) having kissam Patita, Khata no.1298 plot no. 4591 having kissam Sarad-3 & Khata no.1298 plot no. 4596 having kissam Sarad-2 of Mouza Byree of Darpan Tahasil under Jajpur district has been verified thoroughly with the DLC list available in this office both in hard and soft copy. The land schedule of the above industries is not included in DLC list of Darpan Tahasil.

Further, the Topo map indicating 10 km radius of the location of the proposed industry & the Sanctuary, RF and PRF is submitted herewith for your kind information and necessary action.

Encl: - As Above.

Yours faithfully


Divisional Forest Officer,
Cuttack Forest Division



DISTANCE MAP OF RF, PF & WILD LIFE SANCTUARY

SOI Toposheet No: F45U2, F45T14

Project Site



Study Area

Name	Distance
Dalijora R.F	0.77 km (N)
Byree P.F	1.15 km (ESE)
Kailamba R.F	3.77 km (W)
Eco Sensitive Zone Boundary of Kapilash Wildlife Sanctuary	14.56 km (WNW)

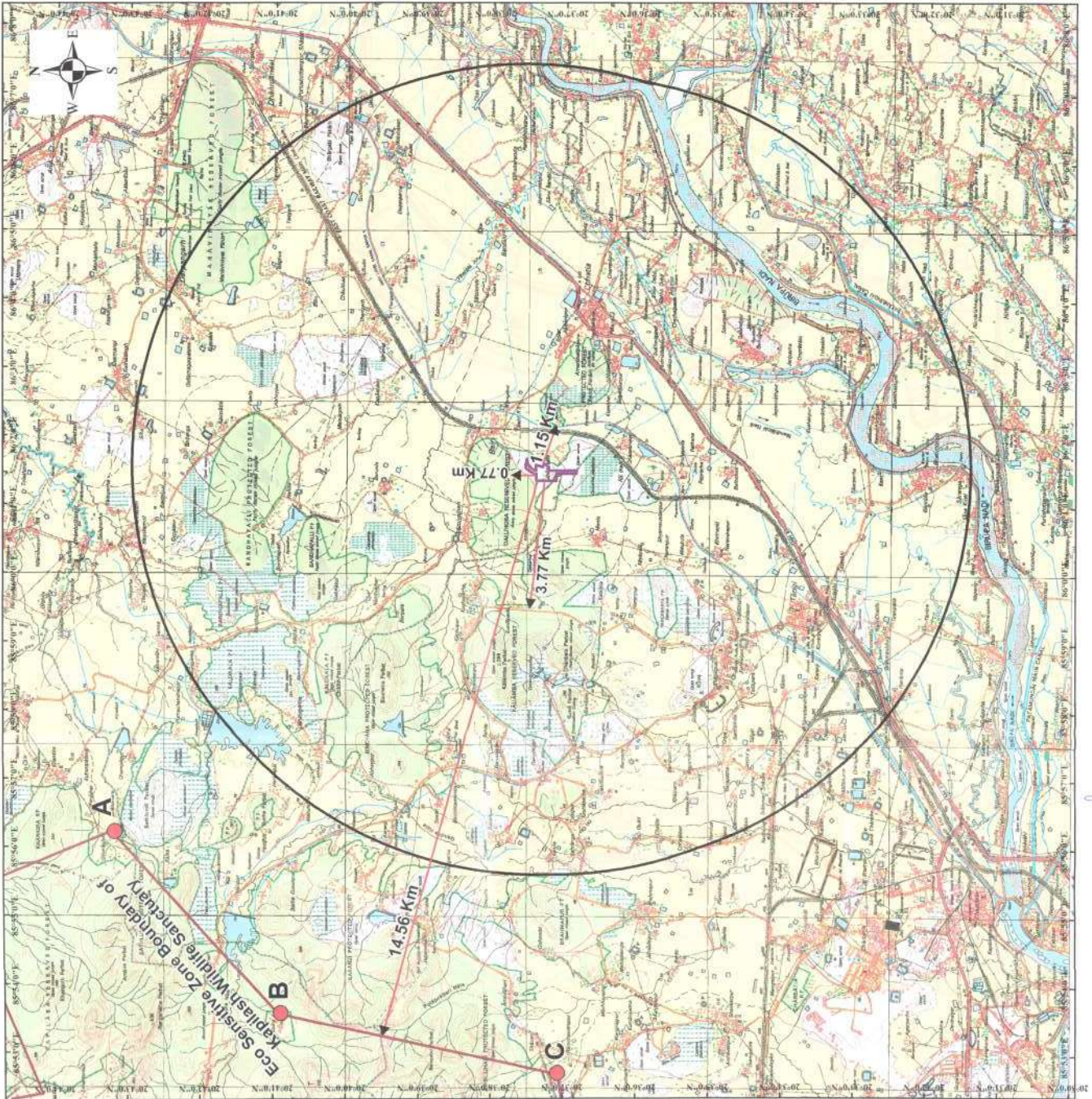
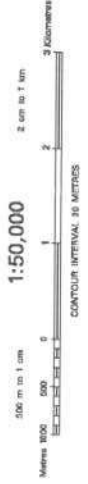
Pillar ID	Latitude	Longitude
A	20° 43' 13.25" N	85° 56' 13.45" E
B	20° 40' 55.56" N	85° 53' 33.92" E
C	20° 37' 03.54" N	85° 52' 41.92" E

Project:
Cement Grinding Unit of 2 x 1.5 MTPA Capacity
 Village - Byree
 Tahasil - Darpan
 District - Jajpur
 State - Odisha

Project Proponent:
M/s. My Home Industries Pvt. Ltd.

Project Consultant:

Visiontek Consultancy Services Pvt Ltd
(An Eminent Engineering Consulting Firm)



**State Environment Impact Assessment Authority, (SEIAA),
Odisha**

Qr. No. 5RF-2/1, Unit – IX, Bhubaneswar – 751022, Tel: 0674-2540669

No. 3701/SEIAA

Dt. 27.12.2021

SEIAA File No. SIA/OR/IND/66782/2021

To

Sri Nilambar Mishra
M/s-My Home Industries Pvt. Ltd.
Archid Central, 2nd Floor,
Plot No-315, District Centre, Chandrasekharpur
Bhubaneswar-751016

Sub: Proposal for EC for Installation of Cement Grinding Unit of 3.0 MTPA capacity (1.5 MTPA in Phase-1 & 1.5 MTPA in phase-2) over area 25.59 ha at Village-Byree, Tahasil-Darpan, Dist-Jajapur, the project proponent is Sri Nilambar Mishra (Authorized Signatory) of M/s My Home Industries Pvt. Ltd.- Terms of Reference Reg.

Ref: 1) Your online application dated 20.08.2021 for issue of ToR vide Proposal No: SIA/OR/IND/66782/2021
2. SEIAA meeting held on 17.12.2021.

Sir,

This has reference to the online proposal submitted in the Ministry of Environment, Forest and Climate Change (SEIAA, Odisha) to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format. Form-1 along with Pre-feasibility Report and land schedule.

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard ToR (Annexure-I) for the purpose of preparing environment impact assessment study and environment management plan for obtaining prior environment clearance is prescribed with public hearing along with specific ToR as mentioned below.

Specific ToR:

- i. "Kissam" of the land is stated to be "Patita / Sorad" with no records available for "Sabak". Therefore, land scheduled documents including "Sabak" record from appropriate Revenue Authority be submitted with conversion of land to "Industrial use".
- ii. Separate layout with dimensions for proposed initial 1.5 MTPA & subsequent expansion to 3.0 MTPA capacity with showing physical features be submitted.

ANNEXURE -I

TERMS OF REFERENCE (ToR) FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT FOR M/S. MY HOME INDUSTRIES LTD FOR INSTALLATION OF CEMENT GRINDING UNIT OF 3.0 MTPA CAPACITY (1.5 MTPA IN PHASE-1 & 1.5 MTPA IN PHASE-2) OVER AN AREA 68 ACRES AT VILLAGE – BYREE, TAHASIL – DARPAN, DISTRICT – JAJPUR, ODISHA OF NILAMBAR MISHRA (AUTHORIZED SIGNATORY)

A. STANDARD TERMS OF REFERENCE (ToR)

1. Executive Summary
2. Introduction
 - i. Details of the EIA Consultant including NABET accreditation
 - ii. Information about the project proponent
 - iii. Importance and benefits of the project
3. Project Description
 - i. Cost of project and time of completion.
 - ii. Products with capacities for the proposed project.
 - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
 - iv. List of raw materials required and their source along with mode of transportation.
 - v. Other chemicals and materials required with quantities and storage capacities
 - vi. Details of Emission, effluents, hazardous waste generation and their management.
 - vii. Requirement of water, power, with source of supply, status of approval(energy balance with provision of renewable energy), material balance, water balance diagram for different purposes with water harvesting, man-power requirement (regular and contract)
 - viii. Process description along with major equipments and machineries, process flow sheet (quantative) from raw material to products to be provided
 - ix. Hazard identification and details of proposed safety systems.
4. Site Details
 - i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered
 - ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet, (including all eco-sensitive areas and environmentally sensitive places)
 - iii. Co-ordinates (lat-long) of all four corners of the site.

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- iv. Google map-Earth downloaded of the project site.
 - v. Map showing sample collection location
 - vi. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
 - vii. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
 - viii. Land use break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included, (not required for industrial area). Land schedule to be furnished
 - ix. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
 - x. Geological features and Geo-hydrological status of the study area shall be included.
 - xi. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided, (mega green field projects)
 - xii. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land
 - xiii. R&R details in respect of land in line with state Government policy
5. **Forest and wildlife related issues (if applicable):**
- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department, (if applicable)
 - ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (in case of projects involving forest land more than 40 ha).
 - iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
 - iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-a-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon.
 - v. Certificate from the concerned DFO that the location is not within the notified

Eco-sensitive Zone of Kapilash Wildlife Sanctuary and exact distance of the project location from the boundary of Kapilash Wildlife Sanctuary.

- vi. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area
- vii. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife

6 Environmental Status

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
- ii. AAQ data (except monsoon) at 8 locations for PM 10, PM2.5, SO₂, NO_x, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the predominant wind direction, population zone and sensitive receptors including reserved forests.
- iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQPM Notification of Nov. 2009 along with - min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
- iv. Surface water quality of nearby River (60m upstream and downstream) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
- v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC.
- vi. Ground water monitoring at minimum at 8 locations shall be included.
- vii. Noise levels monitoring at 8 locations within the study area.
- viii. Soil Characteristic as per CPCB guidelines.
- ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
- x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
- xi. Socio-economic status of the study area.

7 Impact Assessment and Environment Management Plan

- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on

a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modeling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.

- ii. Water Quality modelling - in case, if the effluent is proposed to be discharged in to the local drain, then Water Quality Modelling study should be conducted for the drain water taking into consideration the upstream and downstream quality of water of the drain.
- iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
- v. Details of stack emission and action plan for control of emissions to meet standards.
- vi. Measures for fugitive emission control
- vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
- viii. Proper utilization of fly ash (Hot Air Gas) shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
- x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources
- xi. Total capital cost and recurring cost/annum for environmental pollution control

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measures shall be included.

- xii. Action plan for post-project environmental monitoring shall be submitted.
- xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.

8 Occupational health

- i. Details of existing Occupational & Safety Hazards. What are the exposure levels of above mentioned hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved.
- ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analyzed data of abovementioned parameters as per age, sex, duration of exposure and department wise.
- iii. Annual report of health status of workers with special reference to Occupational Health and Safety.
- iv. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.

9. Corporate Environment Policy

- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
 - ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
 - iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
 - iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
10. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.



11. Enterprise Social Commitment (ESC)

- i Adequate funds (atleast 2.5 % of the project cost) shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time bound action plan shall be included. Specific Socio- economic development activities need to be elaborated upon including soil development programme.
12. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MOEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment and Forests as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing existing operation of the project from SPCB shall be attached with the EIA-EMP report.
13. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
14. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
15. A tabular chart with index for point wise compliance of above TORs.

B. SPECIFIC TERMS OF REFERENCE FOR EIA STUDIES

1. Present land use shall be prepared based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.
2. If the raw materials used have trace elements, an Environment Management Plan shall also be included.
3. Raw material requirement comparing with existing requirement.
4. Land use breakup comparing with earlier land use breakup as submitted during Environmental Clearance application of existing plant.
5. Plan for the implementation of the recommendations made for the cement plants in the CREP guidelines must be prepared.
6. Energy consumption per ton of clinker and cement grinding
7. Conversion of existing land kizam to industrial use.
8. Detailed carbon balance / budget should be prepared.

9. Should ensure rail transport matching to the project completion.
10. Stations of Air and Water quality baseline study including other environmental parameters should be selected keeping in view the surrounding industries and proposed location such that only the environment parameter can be monitor specifically for the plant during operation period.

C. THE TORS PRESCRIBED SHALL BE VALID FOR A PERIOD OF FOUR YEARS FOR SUBMISSION OF THE EIA-EMP REPORTS ALONG WITH PUBLIC HEARING PROCEEDINGS (WHEREVER STIPULATED).

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Annexure-III



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:

sciaaodisha@gmail.com

(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)

File No. SIA/OR/IND1/406696/2022

Dated th 30 May, 2023

To

Mr. Suresh B,
Sr. DGM, Environment
M/s. My Home Industries Pvt. Ltd.
9th Floor, Block-3, My Home Hub,
Madhapur, Hyderabad-500081

Sub: Proposal for EC for proposed Construction of Greenfield Project for installation of Cement Grinding Unit of capacity 3.0 MTPA (1.5 MTPA in Phase-1 & 1.5 MTPA in Phase-2) at Village – Byree, Tahasil– Darpan, District – Jajpur, Odisha by M/s. My Home Industries Pvt. Ltd- reg.

Ref: 1. Minutes of the 120th meeting of SEIAA held on 23.05.2023 to 25.05.2023.
2. ADS of PP submitted on dated 22.05.2023 to SEIAA.

Sir,

In inviting a reference to the above cited subject, I am directed to inform you that the proposal was placed in the meeting of SEIAA held on 24.05.2023 for consideration of EC. The Authority deliberated on the matter and decided as follows:-

- (i) The PP should submit an undertaking that both the raw material and finished products of cement will be transported by road and rail i.e. 50% by road and 50% by rail for 1st year. The transportation by rail should not be less than 90% of the traffic (inward and outward put together) from 2nd year onwards.
- (ii) The District Authority, Jajpur shall set up a Public Grievance mechanism at the local level to address environmental issues concerning the proposed cement grinding unit.

Therefore, you are requested to comply with the above observation of the Authority and submit the necessary documents to this office for consideration of the proposal.

Yours faithfully,

S. Nayak
Environmental Engineer



No. J-13012/12/2013-IA-II (I)
Government of India
Ministry of Environment and Forests

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

Dated 24th December, 2013

OFFICE MEMORANDUM

Subject: Guidelines for consideration of proposals for grant of environmental clearance Environmental Impact Assessment (EIA) Notification, 2006 and its amendments – regarding categorization of Category 'B' projects/activities into Category 'B1' & 'B2'.

The EIA Notification, 2006 mandates prior Environmental Clearance (EC) for new projects or activities including expansion, or modernization of existing projects listed in its Schedule. The Category 'A' projects shall obtain EC from the Central Government and Category 'B' projects from the concerned State Level Environment Impact Assessment Authority (SEIAA)/Union Territory Environment Impact Assessment Authority (UTEIAA). The EIA Notification, 2006 prescribes that Category 'B' projects, will be further categorized as category 'B1' and 'B2' (except for Township and Area Development Projects) for which the Ministry of Environment & Forests (MoEF) shall issue appropriate guidelines from time to time - provisions under '7.1 Stage(1)-Screening' of the Notification refer. The projects categorized as B1 will require EIA Report for appraisal and to undergo public consultation process (as applicable). Projects categorized as 'B2' will be appraised based on the application in Form-I accompanied with the Pre-feasibility Report and any other documents.

2. In compliance with such a requirement under the EIA Notification and to examine other issues, the MoEF had constituted vide O.M No. J-11013/12/2013-IA-II(I) dated 30.01.2013, an Expert Committee, under the Chairmanship of Director, NEERI, Nagpur. The Committee has since submitted its report. The recommendations of the Committee have been examined by MOEF and the following has been decided w.r.t. categorization of Category 'B' projects/activities into Category 'B1' & 'B2' listed in the Schedule of EIA Notification, 2006 and its amendments:

I. Mining of Minerals

Mining of minor minerals

As of now, mining projects of minor minerals with less than 50 ha of mining lease area are categorized as Category 'B' as per Notification S.O.2731(E) dated 9th September, 2013. Also vide OM No.L-11011/47/2011-IA.II(M) dated 24.06.2013, guidelines have been issued regarding categorization of mining projects of 'brick earth' and 'ordinary earth' having lease area less than 5 ha as category 'B2' subject to stipulations stated therein.

In the above backdrop, the projects of mining of minor minerals, categorized as Category 'B' are hereby categorized as 'B2' as per the following:

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- (i) 'Brick earth' / 'Ordinary earth' mining projects having lease area less than 5 ha will be considered for granting EC as per the aforesaid guidelines issued by MOEF on 24.6.2013.
- (ii) 'Brick earth' / 'Ordinary earth' mining projects with mining lease area ≥ 5 ha but < 25 ha and all other minor mineral mining projects with mining lease area < 25 ha, except for river sand mining projects will be appraised as Category 'B2' projects. These projects will be appraised based on following documents:
 - (a) Form -1 as per Appendix-I under EIA Notification, 2006
 - (b) Pre-feasibility report of the project
 - (c) Mining plan approved by the authorized agency of the concerned State Government

Provided, in case the mining lease area is likely to result into a cluster situation, i.e., if the periphery of one lease area is less than 500 m from the periphery of another lease area and the total lease area equals or exceeds 25 ha, the activity shall become Category 'B1' Project under the EIA Notification, 2006. In such a case, mining operations in any of the mine lease areas in the cluster will be allowed only if the environmental clearance has been obtained in respect of the cluster.

- (iii) No river sand mining project, with mine lease area less than 5 ha, may be considered for granting EC. The river sand mining projects with mining lease area ≥ 5 ha but < 25 ha will be categorized as 'B2'. In addition to the requirement of documents, as brought out above under sub-para (ii) above for appraisal, such projects will be considered subject to the following stipulations:
 - (a) The mining activity shall be done manually.
 - (b) The depth of mining shall be restricted to 3m/water level, whichever is less.
 - (c) For carrying out mining in proximity to any bridge and/or embankment, appropriate safety zone shall be worked out on case to case basis to the satisfaction of SEAC/SEIAA, taking into account the structural parameters, locational aspects, flow rate, etc., and no mining shall be carried out in the safety zone so worked out.
 - (d) No in stream mining shall be allowed
 - (e) The mining plan approved by the authorized agency of the State Government shall inter-alia include study to show that the annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan and that the transport infrastructure is adequate to transport the mines material. In case of transportation by road, the transport vehicles will be covered with tarpauline to minimize dust/sand particle emissions.
 - (f) EC will be valid for mine lease period subject to a ceiling of 5 years.

Provided, in case the mining lease area is likely to result into a cluster situation i.e. if the periphery of one lease area is less than 1 km from the periphery of another lease area and total lease area equals or exceeds 25 ha, the activity shall become Category 'B1' Project under the EIA Notification, 2006. In such a case, mining operations in any of the mine lease areas in the cluster will be allowed only if the environmental clearance has been obtained in respect of the cluster.



II. Other projects or activities

The guidelines for categorizing some of the other category of projects or activities into 'B1' or 'B2' out of the category 'B' projects listed in schedule to EIA Notification, 2006, as amended from time to time, are as follows. These projects will be appraised based on Form-1 as per Appendix-I under EIA Notification, 2006, as amended and pre-feasibility report of the project.

S. N. of Schedule	Activities	Category B2	Category B1
1 (d)	Thermal Power Plants	Thermal power plants based on coal/lignite/naphtha and gas of capacity ≤ 5 MW.	Thermal power plants based on coal/lignite/ naphtha and gas of capacity > 5 MW and < 500 MW.
2 (b)	Mineral Beneficiation	The mineral beneficiation activity listed in the Schedule as Category 'B', with throughput $\leq 20,000$ TPA, involving only physical beneficiation.	All other mineral beneficiation activity falling in the Schedule as Category 'B'.
3 (a)	Metallurgical Industries (ferrous & non-ferrous)	All non toxic secondary metallurgical processing industries involving operation of furnaces only, such as induction and electric arc furnaces, submerged arc furnaces, and cupola with capacity $> 30,000$ TPA but $< 60,000$ TPA provided that such projects are located within the notified Industrial Estates.	All other non toxic secondary metallurgical processing industries falling in the Schedule as Category 'B'.
3 (b)	Cement Plants	All stand-alone grinding units listed in the Schedule as Category 'B' subject to the condition that transportation of raw material and finished products shall be primarily* through Railways.	All stand-alone grinding units listed in the Schedule as Category 'B' where the transportation of raw material and finished products is not primarily through Railways.
4 (d)	Chlor Alkali Industry	All Chlor Alkali plants with production capacity < 300 TPD (located within notified industrial area) listed in the Schedule as Category 'B'.	All Chlor Alkali plants with production capacity < 300 TPD (located outside notified industrial area) listed in the Schedule as Category 'B'.
4 (f)	Leather/Skin/Hide Processing Industry	All new or expansion projects of leather production without tanning, located within a notified industrial area/estate, listed in the Schedule as Category 'B'.	All others projects listed in the Schedule as Category 'B'.

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5 (a)	Chemical Fertilizers	Single Super Phosphate (SSP) plants involving only the activity of granulation of SSP powder.	All other Single Super Phosphate (SSP) plants listed in the Schedule as Category 'B'.
5 (d)	Manmade Fibres Manufacturing	All manmade fibre manufacturing units producing fibres from granules or chips.	All other manmade fibre manufacturing units listed in the Schedule as Category 'B'
7 (g)	Aerial Ropeways	All Aerial Ropeway projects, listed in the Schedule as Category 'B', should be categorized as Category B2.	

* transportation by railways should not be less than 90% of the traffic (inward and outward put together)

3. The guidelines for categorization of Category 'B' projects/activities into Category 'B1' & 'B2' are applicable only to those projects/activities mentioned above. All the other Category 'B' projects/activities listed under the Schedule of EIA Notification, 2006 and its amendments shall be considered as Category 'B1' projects and appraised as per the procedure prescribed in the EIA Notification.

4. The information filled in Form-1 by the project proponent inter-alia relates to land, water and energy requirement, use of hazardous substances, disposal of hazardous waste, emissions from combustion of fossil fuels, emissions from production process, handling and disposal of hazardous waste, etc. In case the concerned SEAC, based on the information provided by the project proponent in Form-1, comes to the conclusion that a project though falling in Category 'B2' as per these guidelines needs to be appraised as 'B1' Category project, it will accordingly be appraised as 'B1' category project notwithstanding the provisions under these guidelines.

This issues with the approval of the Competent Authority.



(Dr. P.B. Rastogi)
Director
Telefax : 24342436

To,

1. All the Officers of I.A Division
2. Chairpersons/Member Secretaries of all the SEIAAs/SEACs
3. Chairman, CPCB
4. Chairpersons/Member Secretaries of all the SPCBs/UTPCCs

Copy to:

1. PS to MEF
2. PPS to Secretary (E&F)
3. PPS to ADG (F)
4. PPS to ADG (WL)
5. PPS to JS (AT)
6. PPS to IG (FC)
7. Website, MoEF
8. Guard File

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Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ODISHA)

**ENVIRONMENTAL
CLEARANCE**

To,

The Sr. DGM (Environment)
 MY HOME INDUSTRIES PRIVATE LIMITED
 9TH FLOOR, BLOCK-3, MY HOME HUB, MADHAPUR, HYDERABAD-
 500081 -500081

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/OR/IND1/406696/2022 dated 16 Nov 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B009OR194706
2. File No.	406696/36-IND1/12-2022
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	3(b) Cement plants
6. Name of Project	Greenfield Project for installation of Cement Grinding Unit of capacity 3.0 MTPA (1.5 MTPA in Phase-1 & 1.5 MTPA in Phase-2) at Village – Byree, Tahasil – Darpan, District – Jajpur, Odisha by M/s. My Home Industries Pvt. Ltd.
7. Name of Company/Organization	MY HOME INDUSTRIES PRIVATE LIMITED
8. Location of Project	ODISHA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 23/06/2023

(e-signed)
 Dr. K. Murugesan, IFS
 Member Secretary
 SEIAA - (ODISHA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

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and Virtuous Environmental Single-Window Hub)**



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STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
 5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email: seiaaodisha@gmail.com
 statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment
 (Protection) Act, 1986

SEIAA File No. 406696/36-IND1/12-2022

Subject: Proposal for proposed setting up of Cement Grinding Unit of capacity 3.0 MTPA (1.5 MTPA in Phase-1 & 1.5 MTPA in Phase-2) at Village-Byree, Tahasil-Darpan, District-Jajpur, Odisha by M/s. My Home Industries Pvt. Ltd -**Environmental Clearance** reg.

Sir,

This has reference to your online proposal No. SIA/OR/IND1/406696/2022 dated 16.11.2022, submitted to SEIAA, Odisha for grant of Environmental Clearance (EC) for proposed installation of Cement Grinding Unit of capacity 3.0 MTPA (1.5 MTPA in Phase-1 & 1.5 MTPA in Phase-2) at Village – Byree, Tahasil-Darpan, District- Jajpur, Odisha by M/s. My Home Industries Pvt. Ltd in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act,1986 and subsequent amendments thereto.

2. Proposal in Brief:

Proposal No.	SIA/OR/IND1/406696/2022
Date of Application	16.11.2022
File No.	406696/36-IND1/12-2022
Project Type	EC
Category	B1
Project/Activity including Schedule No.	3(b)-Cement Plants-All Standalone Grinding units.
Name of the Project	Proposal for EC for proposed Greenfield Project for installation of Cement Grinding Unit of capacity 3.0 MTPA (1.5 MTPA in Phase-1 & 1.5 MTPA in Phase-2) at Village – Byree, Tahasil– Darpan, District – Jajpur, Odisha by M/s. My Home Industries Pvt. Ltd
Name of the company/Organization	Applicant: M/s. My Home Industries Pvt. Ltd.
Location of Project	Village – Byree, Tahasil – Darpan, District – Jajpur
ToR Date	27.12.2021

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3. **Project Details:** The highlights of the proposal as ascertained from the application as submitted by PP and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.
- This is a proposal of EC for proposed Construction of Greenfield Project for installation of Cement Grinding Unit of capacity 3.0 MTPA (1.5 MTPA in Phase-1 & 1.5 MTPA in Phase-2) for production of PSC, CC, PPC & OPC at Village – Byree, Tahasil – Darpan, District – Jajpur, Odisha by M/s. My Home Industries Pvt. Ltd. The configuration of the proposed project based on Vertical Roller Mill Technology.
 - The proposed site is located at Village – Byree, Tahasil-Darpan, Jajpur District of Odisha. The site falls under Survey of India toposheet no. F45U2 with Latitude: 20°36'43.97"N to 20°37'32.71"N & Longitude: 86°01'20.00"E to 86°01'34.55"E.
 - Location & Accessibility:** The proposed site is located at Village-Byree, Tahasil – Darpan, Jajpur District of Odisha. The site falls under Survey of India toposheet no. F45U2 with Latitude: 20°36'43.97"N to 20°37'32.71"N & Longitude: 86°01'20.00"E to 86°01'34.55"E. The general terrain in the area proposed for the cement grinding unit is non-forest barren land. The topography of the project site is mostly levelled with scattered undulations. The nearest railway station is the Byree Railway Station, approximately 1.55 km from the project site in NE-direction. The nearest airport is Biju Patnaik International Airport, Bhubaneswar which is 45.65 km from the project site in SW-direction. The nearest town is Cuttack at a distance of 21.55 km from the project site in SW-direction. NH-16 is the nearest national highway passing nearby the site at a distance of 3.68 km from the site in E-direction.
 - Land Requirement:** The project area will be setup over an area of 63.23 Acres (25.59 Ha). The proposed land is Govt. land will be leased out from IDCO. About 21.29 Ha. of land has already been leased out from IDCO. The balance land acquisition is under process. There is no involvement of forest Land Greenbelt / Plantation will be developed over an area of 21 Acres of land. The land use break-up is given in table below.

S. No.	Particulars	Area (in Acres)	Area (in Ha.)
i)	Plant & Machinery Area	4.60	1.86
ii)	Building area for plant & machinery	6.00	2.43
iii)	Internal Concrete Road	4.50	1.82
iv)	Internal Railway Siding	0.30	0.12
v)	Water Reservoir/Rainwater Harvesting	0.60	0.26
vi)	Truck Parking	21.00	8.50
vii)	Greenbelt Area	26.23	10.60
viii)	Vacant Area	63.23	25.59
	TOTAL		

- (v) **Plant Configuration:** The table below details out the plant configuration and production capacity:

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Plant Configuration along with production capacity

Unit	Capacity (MTPA)		Product Mix
	Phase-1	Phase-2	
Cement Grinding Unit (Vertical Roller Mill)	1.5	1.5	PSC, CC, PPC & OPC

- (vi) ToR Details –The Terms of Reference (ToR) for undertaking detailed EIA studies was granted by SEIAA vide letter no. 3701/SEIAA dated 27.12.2021.
- (vii) Public Hearing Details: Public Hearing was conducted on 05.08.2022 at venue Jagannath Temple Field (Khata No. 1298, Plot No. 4228) in Byree Village, Jajpur, Odisha. The major issues that were raised during public hearing were on environment protection, local area development and local employment, infrastructure, health & sanitation, education, sustainable development, environment, social cultural activities, etc and budget allocated towards public hearing issues is Rs. 15 crores.
- (viii) The baseline data has been collected during summer Season (March-2021 to May-2021). and all the monitored data for ambient air quality, water (ground & surface) quality, noise quality & soil quality are well within the prescribed standard limits of MoEF& CC, GoI guidelines & CPCB guidelines.
- (ix) Process Technology: The proposed cement grinding unit of 3.0 MTPA capacity is envisaged to make use of the latest technology of Vertical Roller Mill (VRM). It has become the standard for grinding raw materials in the cement manufacturing process. VRM is a compact unit, making the footprint of the installation smaller and reducing civil engineering costs when compared to the ball mill system. Power consumption by VRM is also relatively low compared to other classic grinding technologies. The raw material grinding capacity of VRM is also very high. Therefore, considering these enumerated benefits, the management decided to rope in the VRM Technology for this proposed Grinding Unit.
- (x) The annual production of cement is targeted at 1.5 MTPA during phase-1 and total 3.0 MTPA after completion of phase-2.
- (xi) Raw Material Requirement:

Sl. No.	Raw Material	Quantity (TPA)	Source	Mode of Transport
1.	Clinker	18,63,000	MHIPL, Telangana	Road/Rail
2.	Gypsum	1,50,000	Coromandel Fertilizer, Vizag / PPL, Paradeep	Road/Rail
3.	Fly Ash	3,72,000	TATA Steel Kalinga Nagar	Road/Rail
4.	BF Slag	6,15,000	TATA Steel Kalinga Nagar	Road/Rail
5.	Coal	1,32,000	MCL, Talcher	Road/Rail

- (xii) Green belt: About 8.5 Ha of the total project area will be covered under green belt & plantation. A 5-year afforestation scheme has been planned to develop over an area of 8.50 Ha with 1500 saplings/ha. Native plant species will be planted in consultation with local horticulturist such as Neem, Gulmohar, Ashoka, Shisham, Jamun etc.

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- (xiii) Water requirement: The total water requirement for the proposed plant is estimated at 90 KLD. The water requirement will be met from the ground water through bore well. The treated water will be used in greenbelt development.
- (xiv) Wastewater generation: As the proposed plant will be operated on the dry process and air is used as cooling media, no wastewater will be generated from the process. The domestic sewage to the tune of 12 KLD will be generated which will be treated in STP of 15 KLD capacity. The treated water will be reused in greenbelt development and road washing.
- (xv) STP: Sewage Treatment Plant (STP) of capacity 15 KLD will be installed for treatment of domestic wastewater in Plant.
- (xvi) Power requirement: During construction phase, the power required will be 0.5 MW, which will be sourced from OPTCL/TPCODL. The grinding unit will require 12 MW (Phase-1: 10 MW + Phase-2: 2 MW) during operation phase to run the entire unit smoothly, which shall be supplied by OPTCL / TPCODL. In case of emergency or power failure or maintenance shut down, MHIPL has proposed for 1 no. of D.G. Set of 320 KVA for power back-up.
- (xvii) Manpower: Direct and indirect employment will be generated due to the proposed project. During operational phase, 200 temporary and 100 permanent employments will be generated.
- (xviii) Project Cost: The total investment for the proposed project works out to approximately Rs. 600 Crores (Phase-1: Rs. 410 Crores + Phase-1: Rs. 190 Crores). Environment Management Protection Cost includes Capital Cost of Rs. 900Lakhs and Recurring Cost of Rs. 45 Lakhs/annum.
- (xix) The proponent along with the consultant M/s Visiontek Consultancy Services Pvt. Ltd. Bhubaneswar, made a detailed presentation before the SEAC on 23.12.2022.
- (xx) The PP submitted ADS to SEAC on 22.02.2023.
4. The SEAC have appraised the proposal in its meeting dated 27.03.2023 and have recommended for grant of Environmental Clearance for the project, stipulating various conditions. The proposal was placed in the 117th meeting of SEIAA held on 02.05.2023 & 03.05.2023 and the Authority observed the following:-
- (i). The Authority perused the EIA & EMP report submitted by PP and observed that the mitigation measure maintained in respect of emission, fugitive emission, stack emission, noise, land, water is not site specific. The PP is required to submit site specific EIA & EMP based on the location specific conditions.
- (ii). The budgetary allocation under action plan for uses raised during public hearing has been done on adhoc manner without mention of any physical attributes of the proposal. The public hearing action plan must contain specific intervention with both physical and financial parameters which can be monitored and verified.
- (iii). Detail plan needs to be submitted for transportation of raw materials i.e. Clinker from Telegana, Gypsum from Vizag & Paradeep, Fly Ash & BF Slag from Kaling Nagar Tata Steel and Coal from Talcher along with pollution abatement measures to be undertaken by PP. The project envisaged about 300 trips/day truck of cement will be transport by road. The PP needs to explain why railway is not proposed for this project. The PP needs to explain why transportation through railway is not proposed for the project.

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- (iv). The PP is required to furnish point wise response to the issues mentioned in the complaint petition dated 19.12.2022 received by SEIAA, Odisha against the proposed project. (Copy enclosed).
 The PP submitted the ADS on dated 22.05.2023.
5. This proposal conforms to the item no. 3(b)-Cement Plants- All Standalone Grinding units in the schedule of EIA Notification, 2006 as amended time to time, and the standalone cement grinding unit project falls under Category B1.
6. The matter was again examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 122nd meeting held on held on 08.06.2023, recommendation of SEAC, submission of PP dated 03.06.2023 and in accordance with the EIA Notification, 2006 and further amendments thereto. The Authority peruse the reply dated 03.06.2023 of PP mentioning that since, they had undergone through a public hearing process meant for Category B1 project for cement plant, the undertaking for 90% of material transportation through rail is not applicable to them. The Authority also peruse the grievance petition dated 19.12.2022 & the EIA/EMP report for the project. In a similar project of 3.0MTPA capacity, SEIAA has granted EC in regard to transportation. The Authority decided to grant EC for the project with the same condition for transportation along with general & specific condition as recommended by SEAC
7. Environmental Clearance (EC) is granted under the provisions of EIA Notification No. S.O. 1533 (E) dated the 14th September, 2006 of the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time for “**proposed Setting up of Cement Grinding Unit of capacity- 3.0 MTPA (1.5 MTPA in Phase-1 & 1.5 MTPA in Phase-2) at Village-Byree, Tahasil- Darpan, District – Jajpur, Odisha by M/s. My Home Industries Pvt. Ltd**” with the following stipulations (specific and standard), environmental conditions and safeguards.

Stipulations:

A. Specific conditions:

- (i) The environmental clearance is granted for cement grinding unit of following production capacity.

Unit	Capacity (MTPA)		Product Mix
	Phase-1	Phase-2	
Cement Grinding Unit (Vertical Roller Mill)	1.5	1.5	PSC, CC, PPC & OPC

- (ii) The production operation shall not commence until railway line is laid upto the factory site and rakes are provided by the railways for transport of all raw material and about 60% of the final produce to and from the factory, respectively. This is being stipulated so as to minimize the impact on surrounding environment in shape of dust and particulate matter arising out of transportation by road. Only about 40% of the cement produced may be transported from the factory site by road for meeting the local demand. Raw material transportation to the factory site by road shall not be resorted to.

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- (iii) The District Authority, Jajpur shall set up a Public Grievance mechanism at the local level to address environmental issues concerning the proposed cement grinding unit.
- (iv) The settling tank shall be designed considering the peak of daily rainfall obtained from the long-term rainfall data series available for the region. The excess water if discharged outside should meet the prescribed water quality standards.
- (v) The proponent shall maintain "Zero Liquid Discharge (ZLD)" concept as proposed.
- (vi) The budget of Rs.15.00Crores to address the concerns raised by the public including the action plan, in the public hearing to be completed as proposed from the date of start of operations. PP shall comply all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes.

**B. Standard Conditions -
Statutory compliance:**

- (i) The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- (ii) The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- (iii) The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report, (incase of the presence of schedule-1 species in the study area)
- (iv) The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- (v) The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- (vi) The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
- (vii) The construction and demolition wastes to be generated from the proposed project shall be disposed of in accordance with the provisions of "Construction & Demolition Wastes Management Rules 2016".
- (viii) Municipal Solid Waste shall be disposed off as per the Solid Waste Management Rules, 2016 and amendment thereafter.

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I. Air Quality Monitoring and Preservation:

- (i) The project proponent shall install 24x7 Continuous Online Emission Monitoring System at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- (ii) As laid down in MoEF & CC, Govt. of India guidelines vide G.S.R. No. 612 (E) dated 25th August, 2014 and subsequent amendment dated 9th May, 2016 and 10th May, 2016 regarding cement plants with respect to particulate matter, SO₂ and NO_x, the prescribed standards to be followed is as follows:
 - (i) PM-30 mg/Nm³
 - (ii) SO₂-100 mg/Nm³, 700 mg/Nm³ and 1000 mg/Nm³ when pyritic Sulphur in the limestone is less than 0.25%, 0.25% to 0.5% and more than 0.5% respectively.
 - (iii) NO_x-600 mg/Nm³
- (iii) The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognized under Environment (Protection) Act, 1986.
- (iv) The project proponent shall install system for carrying out Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- (v) The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to the SEIAA, Odisha, Integrated Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB as a part of six- monthly monitoring report.
- (vi) Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- (vii) The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- (viii) Pollution control system in the cement plant shall be provided as per the CREP Guidelines of CPCB.
- (ix) Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.

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- (x) Ensure covered transportation and conveying of raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash.
- (xi) Provide wind shelter fence and chemical spraying on the raw material stock piles and have separate truck parking area and monitor vehicular emissions at regular interval.
- (xii) The proponent shall provide designated parking space, both inside and outside the plant to avoid traffic congestion and conflict.
- (xiii) The proponent shall not use pet coke as fuel in Hot Air Generator (HAG).
- (xiv) The proponent shall install permanent water sprinklers either on internal roads or dust prone area at loading-unloading, transfer, transportation inside the plant to control fugitive emission.
- (xv) All the bag filter dust, raw mill dust, coal dust, clinker dust and cement dust from pollution control devices shall be recycled and reused in the process and used for cement manufacturing. Spent oil and batteries shall be sold to authorized recyclers / re-processors only.

II. Water quality monitoring and preservation:

- (i) The project proponent shall install Continuous Online Effluent Monitoring System with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- (ii) The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- (iii) The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to SEIAA, Odisha, Regional Office of MoEF & CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- (iv) All the treated wastewater shall be recycled and reused in the process and/or for dust suppression and green belt development and other plant related activities etc. No wastewater shall be discharged outside the factory premises and 'Zero Liquid Discharge (ZLD)' shall be adopted.
- (v) Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- (vi) Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.

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- (vii) The project proponent shall practice rainwater harvesting to maximum possible extent.
- (viii) Water meters shall be provided at the inlet to all unit processes in the cement plant.
- (ix) The project proponent shall make efforts to minimize water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water.

III. Noise monitoring and prevention:

- (i) Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to SEIAA, Odisha as well as Integrated Regional Office of the MoEF&CC, Govt. of India, Bhubaneswar as a part of six-monthly compliance report.
- (ii) The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

IV. Energy Conservation measures:

- (i) Provide solar power generation on rooftops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly. The proponent shall use Solar/Renewable energy of 5% of the expected actual power requirement.
- (ii) Provide the project proponent for LED lights in their offices and residential areas.
- (iii) Maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards.

V. Waste management:

- (i) The waste oil, grease and other hazardous shall be disposed of as per the Hazardous & Other waste (Management & Trans-boundary Movement) Rules, 2016.
- (ii) Garbage/food waste from Colony, Canteen & Guest House shall be used for vermicomposting and to be used as manure for green belt development.
- (iii) Ash generated from Hot Air generator (HAG) and dust generated from APC Devices shall be completely reused in Cement manufacturing process. Spent oil and batteries shall be sold to authorized recyclers / re-processors only.
- (iv) STP sludge shall be used as manure for greenbelt development / plantation.

VI. Green Belt Development:

- (i) Green belt shall be developed in an area equal to 33% (as proposed) of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- (ii) The proponent shall make plantation in the gap area to have uniformity alongside the

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- boundary / periphery of the project including developing a suitable nursery as well.
- (iii) The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VII. Public hearing, CER and Human Health Issues:

- (i) Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- (ii) The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- (iii) The proponent shall comply to the CER related issues raised in the proceedings of the public hearing held on 06th March 2019.
- (iv) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (v) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- (vi) The project proponent shall submit the time-bound action plan to the concerned integrated regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public hearing and CER by the project proponent and as submitted to SEAC, in terms of the provision of the MoEF & CC Office Memorandum No-22-65/2017-IA.III dated 30th September, 2020. The action plan shall be implemented within three years of the commencement of the project.
- (vii) The activities proposed in action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the action plan and within the stipulated time frame. The status report on implementation of action plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the IRO, Bhubaneswar, MoEF&CC, OSPCB & SEIAA, Odisha.

VIII. Environment Management Plan:

- (i) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating

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- procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/ forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the SEIAA, Odisha as well as MoEF&CC as a part of six-monthly report.
- (ii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
 - (iii) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the SEIAA, Odisha, Regional Office, MoEF&CC, Govt. of India, Bhubaneswar along with the Six-Monthly Compliance Report.
 - (iv) Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
 - (v) All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the cement plants shall be implemented.
- IX. Miscellaneous:**
- (i) The project proponent shall inform the Integrated Regional Office of Ministry, Bhubaneswar, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - (ii) The project authorities must strictly adhere to the stipulations made in the CTO by the State Pollution Control Board and the State Government.
 - (iii) The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.
 - (iv) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date

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- of receipt.
- (v) State Pollution Control Board shall be responsible for display of this EC letter at its Regional Office, District Industries Centre and Collector's office/ Tahasildar's Office for 30 days.
- (vi) It shall be mandatory for the project management to submit six (06) monthly compliance reports on post environmental monitoring in respect of the stipulated terms and conditions in this Environmental Clearance to the State Environment Impact Assessment Authority (SEIAA), Odisha, SPCB & Regional Office of the Ministry of Environment & Forest, Odisha in hard and soft copies on 1st June and 1st December of each calendar year. The proponent shall also upload the six monthly compliance report including results of monitored data, as applicable in the website of the Ministry(www.parivesh.nic.in) for monitoring of EC Conditions.
- (vii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Odisha State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective to the concerned Integrated Regional Office(IRO),Bhubaneswar of MoEF&CC, GoI, Central Pollution Control Board and State Pollution Control Board.
- (viii) The proponent shall submit/upload six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, Govt. of India, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (ix) The concerned Integrated Regional Office (IRO) of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
- (x) The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above stipulated conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- (xi) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability

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Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.

- (xii) This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- (xiii) Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Yours faithfully,


 21/06/23
 Member Secretary

Copy to:

1. **Joint Secretary (IA Division)**, Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. **Additional Chief Secretary**, Forests & Environment Dept., Government of Odisha for information.
3. **Member Secretary**, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. **Additional Principal Conservator of Forests**, Integrated Regional Office (IRO), Ministry of Environment & Forests, A/3, Chandrasekharapur, Bhubaneswar for information.
5. **Regional Director**, CGWA, South Eastern Region, Bhujal Bhawan, Khandagiri, Bhubaneswar, Pin-751030.
6. **Collector & DM**, Jajpur for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.


 21/06/23
 Member Secretary

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STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
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SEIAA File No. SIA/OR/IND/302714/2023

Dated th 16 September, 2023
Bhubaneswar

To

Mr. Suresh B., Senior DGM (Environment)
Rajoli Mul Chandrapur Telangana 441212
M/s. My Home Industries Pvt. Ltd.

Subject: Proposal for proposed setting up of Cement Grinding Unit of capacity 3.0 MTPA (1.5 MTPA in Phase-1 & 1.5 MTPA in Phase-2) at Village-Byree, Tahasil-Darpan, District-Jajpur, Odisha by M/s. My Home Industries Pvt. Ltd. - **Amendment of Environmental Clearance reg.**

Ref: This office EC Identification No. EC23B009OR194706 dated 23.06.2023 issued for the project, and Amendment in EC vide File No. SIA/OR/IND/301608/2023 dated 24.07.2023.

2. Your letter no. MHIPL/OGU/ EC/2023-24 dated 26.07.2023.

Sir,

The SEIAA, Odisha has issued EC vide EC Identification No. EC23B009OR194706 dated 23.06.2023 to the above mentioned proposal. The Authority observed that earlier amendment in EC for the above mentioned proposal has been issued vide File No. SIA/OR/IND/301608/2023 dated 24.07.2023 for amendment in stipulated condition at Para-A(ii) of EC order. Now the PP has sought corrigendum in EC for the stipulated condition at Para-A(ii) of EC order. The matter was put up in the 134th meeting of SEIAA held on 07.09.2023 for consideration.

After detailed deliberation in the matter, the Authority decided that the stipulated condition of Para-A (ii) of EC letter no. EC23B009OR194706 dated 23.06.2023 is replaced with the following conditions: "The PP is allowed to transport 75 % of the raw material & 75% of the finished products through road network".

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In view of the above, the SEIAA hereby accords corrigendum in environmental clearance issued vide EC Identification No. EC23B009OR194706 dated 23.06.2023 and Amendment in EC vide File No. SIA/OR/IND/301608/2023 dated 24.07.2023 as follows:-

Stipulated condition of Para-A (ii) of EC letter no. EC23B009OR194706 dated 23.06.2023 is replaced with the following condition:-

"The PP is allowed to transport 75 % of the raw material & 75% of the finished products through road network".

Yours faithfully,


Member Secretary

Copy to:

1. **Joint Secretary (IA Division)**, Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. **Additional Chief Secretary**, Forests & Environment Dept., Government of Odisha for information.
3. **Member Secretary**, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. **Additional Principal Conservator of Forests**, Integrated Regional Office (IRO), Ministry of Environment & Forests, A/3, Chandrasekharpur, Bhubaneswar for information.
5. **Regional Director**, CGWA, South Eastern Region, Bhujal Bhawan, Khandagiri, Bhubaneswar, Pin-751030.
6. **Collector & DM**, Jajpur for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

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Member Secretary